

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

COMP. APP/87(CH)2024
and
CP No. 40/Chd/J&K/2022

IN THE MATTER OF:

Nitika Choudhary

...Petitioner

Vs.

Jai Maa Vaishno Hotels and Resorts Pvt. Ltd.

...Respondent

Under Section: 241(1), 242(4), Rule 11 of NCLT

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Swati Vashisht, PCA proxy counsel for Mr. Anand Chibbar, Senior Counsel

For the Respondents : Mr. Surjeet Bhadu, Ms. Ekakshra Mandhar, Mr. Veer Singh, Sanju Thakur, Mr. Agam Bansal, Mr. Gangadeep Singh, Advocates

ORDER

Compliance affidavit in pursuance of order dated 12.01.2024 has been filed vide Diary No.00519/3 dated 16.04.2024. The same is taken on record. Vakalatnama is stated to be e-filed by Mr. Surjeet Bhadu. He is directed to file the hard copy of the same during the course of the day. A date is requested by authorized representative for the petitioner that arguments on maintainability of this petition is to be addressed by Mr. Anand Chhibbar, Senior Counsel who is stated to be on his legs before the Hon'ble High Court. It is further stated by Ld. Counsel for the petitioner in

COMP.APP/87(CH)2024 that the present application has been filed seeking directions restraining the respondents from alienating, selling or transferring any kind of the property (moveable/immoveable) of respondent No.1-Company upon which it is stated by learned counsel for respondent that the fate of this application would depend upon the main petition i.e. **CP No.40/Chd/J&K/2022**, which is listed for consideration on the maintainability issue. Therefore, this application be taken up with the main petition on the next date of hearing. Let the matter be listed on 02.08.2024 in the supplementary list.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)